

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 28th day of May, 2018

Present :

Hon'ble Dr. Murtaza Ali, Member-J
Hon'ble Mr. Gokul Chandra Pati, Member-A

Original Application No.330/00514/2018

Saurabh Sharma S/o Raghunandan R/o 144 IRWO, Sangam
Vatika Colony Jhalwa Peepal Gaon, Allahabad.

.....Applicant.

By Advocate –Shri Ekansh Verma

V E R S U S

1. Union of India through Secretary, Ministry of Railways,
New Delhi.
2. Chairman Railway Recruitment Board, N.C.R, Allahabad.
3. General Manager, NCR, Allahabad.

..... Respondents

By Advocate : Shri S.M. Mishra

O R D E R

By Hon'ble Dr. Murtaza Ali, Member-J :

Heard Shri Ekansh Verma, counsel for the applicant and
Shri S.M. Mishra, counsel for the respondents.

2. At the outset, learned counsel for the applicant submitted
that his grievance may be redressed if a direction is given to the
respondents to consider and decide the representation of the
applicant. Learned counsel for the respondents has no objection if

such direction is given. Learned counsel for the applicant further submitted that he wants to prefer a fresh representation for redressal of his grievance before the respondents.

3. Accordingly, learned counsel for the applicant is directed to prefer a fresh representation before respondent No.3 within a period of two weeks by giving details of this case and on receipt of such representation, the respondent No.3/Competent Authority is directed to decide the representation of the applicant as per rules by passing a reasoned and speaking order within two months from the date of receipt of a certified copy of this order.

4. It is made clear that we have not expressed any opinion on the merits of the case.

5. With this direction, the OA is disposed of at the admission stage itself. No order as to costs.

Member-A

Member-J

RKM/